

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3574  
ANSWERED ON FRIDAY, THE 16<sup>TH</sup> MARCH, 2018  
[PHALGUNA 25, 1939 (SAKA)]**

**ROC DISPOSAL OF CASE**

**QUESTION**

**3574. SHRI PINAKI MISRA:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**(a) the reasons for closing the case connected with the Punjab National Bank (PNB) fraud forwarded to the Registrar of Companies (RoC) on the 29<sup>th</sup> July, 2016 by the Government;**

**(b) whether the RoC inquired into the complaint or called the complainant for further enquiry in the matter and if so, the details thereof; and**

**(c) the reasons for the RoC closed the case without properly following the procedure of disposing of a complaint that too from the Government?**

**ANSWER**

**THE MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P. P. CHAUDHARY)  
AND CORPORATE AFFAIRS**

**(a) to (c): The Government has ordered investigation into the affairs of 107 companies and 7 LLPs under the provisions of Section 212(1)(c) of the Companies Act, 2013 and Section 43(3)(c)(i) of Limited Liability Partnership Act, 2008 on 17.02.2018 belonging to Mr. Neerav Modi (Firestar Diamond group) and Mr. Mehul Chinubhai Choksi (Gitanjali Group) to be carried out by the Serious Fraud Investigation Office (SFIO) connected with Punjab National Bank Fraud wherein all matters in their entirety will be examined. The investigation is under progress.**

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